

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.9 - IA/646(AHM)2024
in
CP(IB) 76 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

VHCL Industries Ltd
V/s
State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on: 24/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA
For the Respondent :

ORDER

IA/646(AHM)2024

This application is filed for placing on record the progress report. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 646 of 2024 stands disposed of

Liquidator is directed to complete the process of liquidation without further delay and appeal for early disposal of pending IA before this Tribunal.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)